

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, BANGALORE**

REGIONAL BENCH - COURT NO. 1

Excise Appeal No. 26839 of 2013

[Arising out of Order-in-Original No. 05/2013/MYS/CEX/Commr. dated
23/03/2013 passed by the Commissioner of Central Excise, Customs and
Service Tax, Mysore]

**The Mysore Sugar Company
Limited**

Sugar Town
Mandya - 571 402

Appellant(s)

VERSUS

C.C, C.E & S.T, Mysore

S1-S2, Vinaya Marga
Siddhartha Nagar
Mysore - 570 011

Respondent(s)

AND

Excise Appeal No. 22845 of 2014

[Arising out of Order-in-Original No. MYS-EXCUS-000-COM-002-14-15 dated
30/05/2014 passed by the Commissioner of Central Excise, Customs and
Service Tax, Mysore]

**The Mysore Sugar Company
Limited**

Sugar Town
Mandya - 571 402

Appellant(s)

VERSUS

C.C, C.E & S.T, Mysore

S1-S2, Vinaya Marga
Siddhartha Nagar
Mysore - 570 011

Respondent(s)

APPEARANCE:

None for the Appellant

Mr. H. Jayathirtha, Authorized Representative for the Respondent

CORAM:

HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)

**HON'BLE MR. PULLELA NAGESWARA RAO, MEMBER
(TECHNICAL)**

Final Order Nos. 20820 - 20821 / 2023

Date of Hearing: 10/08/2023

Date of Decision: 10/08/2023

As per Bench

None for the appellant. Learned AR for the Department submitted that the appellant has availed the Sabka Vishwas (Legal Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificates in Form-4 have also been issued by the Designated Committee, which are placed on record. Consequently, the present appeals are dismissed as deemed to have been withdrawn.

(Dictated and pronounced in open court)

**(D.M. MISRA)
MEMBER (JUDICIAL)**

**(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)**

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